

**HARYANA GOVERNMENT**  
**URBAN LOCAL BODIES DEPARTMENT**

**Notification**

The 12th February, 2024

**No. 8/29/2022-4CII.**— In exercise of the powers conferred under clause (c) of sub-section (1) of section 87 of the Haryana Municipal Corporation Act, 1994 (16 of 1994) and in continuation of Haryana Government, Urban Local Bodies Department, notification No. 8/29/2022-4CII dated the 09th September, 2022, the Governor of Haryana, hereby further directs that the duty on transfer of immovable property situated within the limits of Municipal Corporation, Panchkula by way of every instrument of description specified under the said clause (c) shall be levied at the rate of one per centum which shall be effective from the date on which the Haryana Government, Town & Country Planning Department notification No. 1/51/2021-1TCP dated 28th November, 2022 was issued, in addition to duty imposed under the Indian Stamp Act, 1899 (Central Act 2 of 1899), as in force for the time being in the State of Haryana and the said duty shall be collected at the time of registration of the said documents by the Registrar or the Sub-Registrar under the Indian Stamp Act, 1899 (Central Act 2 of 1899) and shall be paid to the Municipal Corporation, Panchkula.

2. The Governor of Haryana is also pleased to direct that in the sub-clause (i) of the notification dated 09th September, 2022, in place of words “except within the limits of Municipal Corporation of Gurugram, Manesar and Faridabad” the words “except within the limits of Municipal Corporation of Gurugram, Manesar, Faridabad and Panchkula” shall be substituted.

3. Rest of the conditions mentioned in the notification dated 09th September, 2022 shall remain intact.

VIKAS GUPTA,  
Commissioner and Secretary to Government Haryana,  
Urban Local Bodies Department.